

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application Nos. 52 & 67 of 2020 (SZ)

Tribunal on its own motion
Suo Motu based on the News Item in
Dinamalar Newspaper dt. 28.02.2020, Chennai
Supplementary, "Dried Cauvery filled up with
Waste Water."

...Applicant

Vs

The Secretary to Govt. of Tamil Nadu,
Department of Environment, Govt.
Secretariat, Fort St. George,
Chennai and Ors

....Respondents

Tribunal on its own motion
Suo Motu based on the News Item in
Dinamalar Newspaper dt. 09.05.2020, Chennai Edition,
"Life returns to normal, dye effluents Start flowing in drains."

...Applicant(s)

Vs

The Chief Secretary to Govt. of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai and Ors.

....Respondent(s)

**JOINT COMMITTEE'S REPORT IN RESPECT OF SUO MOTU O. A. NO. 52 &
67 OF 2020 TAKEN UP IN THE HON'BLE NGT (SZ), CHENNAI ORDER
DATED:09.10.2020**

**Filed by
Thiru.C. Kasirajan,
Advocate, Chennai.**

Joint Committee's Report in respect of SUO MOTU O. A. No. 52 & 67 of 2020
taken up in the Hon'ble NGT (SZ), Chennai

Hon'ble National Green Tribunal (SZ), Chennai has taken up a SUO MOTU O. A. No. 52/2020 based on the news published in Dinamalar daily on 28.02.2020 regarding Cauvery River Water Pollution. Subsequently, based on the news published in Dinamalar daily on 09.05.2020 regarding Cauvery River water pollution the Hon'ble NGT (SZ), Chennai has taken up another SUO MOTU O. A. No. 67/2020 and has constituted a high level committee and directed the committee to inspect and report vide its Order Dated: 03.03.2020 in O. A. No.: 52/2020 Order Dated: 12.05.2020 in O. A. No.: 67/2020 and Order Dated: 15.05.2020.

The Joint Committee has inspected River Cauvery Stretch in the Erode & Namakkal Districts and the industries located on both sides of the River in the close vicinity on 21-09-2020 & 22-09-2020 and the Comprehensive Report of the Joint Committee was submitted to the Hon'ble NGT (SZ), Chennai.

Subsequently, Hon'ble NGT (SZ), Chennai vide its order dated 09/10/2020 has directed as below:

Para 5 – "Though, it is mentioned in the report that environmental compensation collected may be utilized for restoration of water bodies in respect of Erode District, they have not mentioned in the report as to what is the quantum of environmental compensation imposed and whether it has been realized or not".

Para 6 – "Further, they have not mentioned in the report regarding the compliance of the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O. A. No. 606 of 2018 by Erode Corporation as well as the Pallipalayam Municipality regarding implementation of Solid Waste Management Rules, 2016 and what is the action taken against those local bodies for non-compliance of the directions issued by the regulating authority namely, the Pollution Control Board. Though, certain recommendations have been made to certify the insufficiency noticed in protecting the water bodies, but they have not mentioned the time line within which the same will have to be completed as well."

Para 7 – "So under such circumstances, the committee is directed to highlight all these aspects and submit a further report. The Erode Corporation as well as the Pallipalayam Municipality are directed to submit their action plan for implementation of the Solid Waste Management Rules, 2016 and the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O. A. No.

606/2018 and the status of implementation within their local bodies and also the action plan that is being formulated for the purpose of protecting the river Cauvery and its tributaries against pollution and keep the water clean throughout the year".

Para 8 - "They are directed to submit the above reports to the Tribunal on or before 20.11.2020

by e-filing along with necessary hardcopies to be produced as per Rules".

Based on the above said Order, the following details are submitted:

- i. Based on the Orders of Hon'ble NGT in 1038/2018 Dated: 10.07.2019, Environmental Compensation from violating industries was collected by TNPCB as per the guidelines issued by the CPCB. Also, Environmental Compensation was collected from the violating industries through District Co-ordination Committee headed by the District Collectors, Erode and Namakkal. The details of Environmental Compensation collected so far are submitted below:

a. O/o. District Environmental Engineer, TNPCB, Erode & Perundurai, Erode District

S. No	Environmental Compensation collected by	No. of violating industries -243 Nos.					Environmental Compensation Collected (Rs.)
		Red Large	Red Medium	Red small	Orange small	Green small	
1.	TNPCB, Erode	4	-	157	3	-	45,25,000 /-
2.	TNPCB, Perundurai	-	1	-	-	-	8,00,000
3.	District Co-ordination Committee, headed by District Collector, Erode	3*	1*	71*	-	3*	1,32,87,335 /-
	Total	7	2	228	3	3	1,86,12,335 /-

*- List includes the industries located in the jurisdiction of O/oDEE, TNPCB, Erode and O/oDEE, TNPCB, Perundurai

b. O/o. District Environmental Engineer, TNPCB, Komarapalayam, Namakkal District

S. No	Environmental Compensation collected by	No. of violating industries-39			Environmental Compensation Collected (Rs.)
		Red Large	Red Medium	Red small	
1.	TNPCB, Komarapalayam	-	-	37	4,30,000
2.	District Co-ordination Committee, headed by District Collector, Namakkal	-	-	2	60,000
	Total	-	-	39	4,90,000

Environmental Compensation will be utilized for the following environmental activities in the respective Districts:

1. Implementation of green belt development
2. Conducting environmental awareness programmes
3. Bush clearing activities along the water stretches joining river Cauvery for effective monitoring during night hours.
4. Removal of water hyacinth grown in the river stretches
5. Eviction of illegal dyeing/ bleaching units

I. Implementation of Solid Waste Management Rules, 2016:

In order to implement the Solid Waste Management Rules, 2016 and the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O. A. No. 606/2018 the following actions are taken by the TNPCB and the concerned urban local bodies:

1. Action taken by Erode City Municipal Corporation:

TNPCB has issued directions under Section 5 of Environment (Protection) Act, 1986 to the Commissioner, Commissionerate of Municipal Administration, Chennai to instruct Commissioner, Erode Corporation to stop dumping of municipal solid waste on the banks of River Cauvery at Vairapalayam, Erode and to comply with the Solid Waste Management Rules, 2016 vide Board's Proc. Dt. 01/08/2018.

a. Vairapalayam MSW dumpsite, Erode

The Erode City Municipal Corporation has cleared and processed 80850 m³ of MSW dumped at Vairapalayam MSW dump site. At present, no MSW is available at the MSW dump site. This will prevent the flow of MSW leachate into River and carryover of municipal solid waste in river water during rainy seasons and flood.

b. Vendipalayam MSW dumpsite, Erode

The Erode City Municipal Corporation is in the process of clearing 6,00,000 m³ of MSW dumped at Vendipalayam, Erode. At present, 1,59,612 m³ of legacy waste has been processed.

2. Action taken by Pallipalayam Municipality:

Kottakadu MSW dumpsite, Pallipalayam

The Pallipalayam Municipality is in the process of clearing 40306 m³ of MSW dumped at Kottakadu of Pallipalayam Municipality in Namakkal District. At present, 17255 m³ of legacy waste has been processed.

As per the orders of the Hon'ble National Green Tribunal (SZ), Chennai Dated: 09.10.2020 in O. A. No. 52 of 2020 (SZ) and O. A. No. 67 of 2020, the Erode City Municipal Corporation, Erode and the Pallipalayam Municipality have furnished time bound action

plans for processing the remaining legacy waste vide Annexures-I & II wherein, the Erode City Municipal Corporation has committed to process the remaining legacy waste dumped at vendipalayam dump site before December 2021. Pallipalayam Municipality has committed to process the remaining legacy waste dumped at Kottakadu dump site before March 2021.

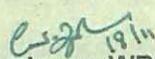
Further it is submitted that the action taken by the TNPCB Erode, Perundurai and Komarapalayam along with the respective District Co-ordination committees have already been submitted to the Hon'ble NGT(SZ) vide the report dated 01/10/2020. Subsequent to the orders of the Hon'ble NGT (SZ) dated 09/10/2020, the industries are being monitored regularly. Water samples are also being collected from river Cauvery periodically so as to maintain the river water quality throughout the year.

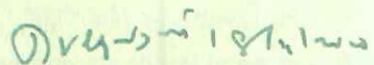
The recommendations of the joint inspection committee has already been submitted to the Hon'ble NGT(SZ). Copy of the joint committee's earlier report dated 01/10/2020 is submitted as enclosure.

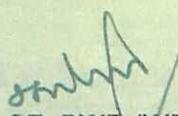
Besides, it is also submitted that sewage Treatment Plants are proposed to be installed by the concerned local bodies located along river Cauvery and its tributaries for the treatment of sewage generated by the urban local bodies. The construction of the proposed Common Effluent Treatment plants in Erode, Bhavani and Pallipalayam will be expedited.

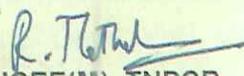

Commissioner
Pallipalayam Municipality

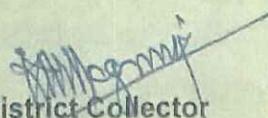

Commissioner
Erode City Municipal Corporation, Erode

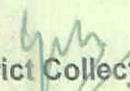

Executive Engineer, WRD, Erode
(Lower Bhavani Basin Division)


Executive Engineer, WRD, Mettur Division
(Trichy Region)


SE, PWD (WRO)
Bhavani Basin Circle


JCEE(M), TNPCB
Salem


District Collector
Namakkal
1/1


District Collector
Erode
1/1

Time bound action plan for the implementation of Solid waste Management rules 2016, as per the orders of Hon'ble NGT(SZ) in

O.A No.52 & 67 of 2020 dated 19.10.2020

Erode city municipal corporation is having a population of 5.63 lakhs spread over an area of 109.52 sq.km consisting of 60 wards. There are 1.30 lakhs houses and 17000 commercial establishments. The Solid Waste Management Activities are being carried out as below.

The generation of garbage is 165 MT/day out of which 75MT is bio degradable wet waste, 6MT is saleable dry waste, 72MT is non-saleable dry waste, 0.50 MT of e-waste and 1MT of domestic hazardous waste. 2MT of C&D Waste and remaining are inerta.

The Processing of wet waste is being done though following methods:-

Micro Compost Centre:

24 Nos of micro compost centre constructed under Smart City Mission with the capacity of 72 (TPD). Around 58 MT of wet waste is being processed in above Micro Compost Centre and converted in to Manure. Till date 1750 MT of manure has been generated from above Micro Compost Centre and given to farmers at free of cost. The Manure is tested in Agricultural University and found as good quality organic manure.

Bio methanisation Plant:

Around 5MT of wet waste is being processed in bio methanition plant located at vendipalayam compost yard. The electrical energy produced by above plant is used for lighting the compost yard.

Bulk Waste Generators:

65 Nos of bulk waste generators are identified in the city limit. As per SWM Rules 2016, 7MT of wet waste from the bulk waste generators are taken in to farms. Compost pits and converted into manure and used for agriculture.

Home Composting:-

3MT of wet waste generated in 6350 households are processed by themselves in their own agricultural lands and in their own places.

Disposal of Dry Waste:-

Saleable dry waste:-

Paper, plastic, metals are sold to local vendors by sanitary workers themselves (Daily 6 MT is sold out). Around 680 MT of saleable waste is sold out for Rs.26.40 lakhs till date.

E waste:-

E Waste is collected and stored in vendipalayam and vairapalayam Resource Recovery Centers separately. E waste is handed over to TNPCB authorized vendors.

C&D waste:-

A separate location at solar (TS number 11/1,2,3) with an extent of 10 Acre is earmarked for storage of C&D waste. The C&D wastes are used by themselves for filling low lying area.

Non saleable:-

Non saleable dry waste will be processed through incineration. 2 Nos. of incinerator with a capacity of 35 TPD is under construction under smart city mission. The construction of 35 TPD incinerators will be completed before December 2020. It is proposed to construct another incinerator with the capacity of 25TPD before December 2021.

All efforts are being taken from source segregation till processing and disposal of solid waste. Around 550 numbers of street bins were removed and most of the streets made bin less in residential areas. In Commercial areas and public places litter bins are placed and they are cleared on daily basis.

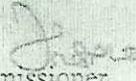
Bio-mining:-

The existing legacy waste in the river bank of Cauvery at Vairapalayam is entirely cleared through bio mining technology. As of now no solid waste and legacy waste polluting the river Cauvery. The existing legacy waste in vendipalayam dumping yard is being processed. Around 6 lakh cubic meter of legacy waste will be processed and the entire dumpsite will be cleared by December 2021.

As explained above we have taken all efforts to handle solid waste as per the orders and SWM rules 2016 and these by complied the order of NGT.

Management of Liquid Waste:-

Erode City Municipal Corporation has 60 wards and has the population of 5.63 (based on 2011 census) having 1.30 lakhs households. 33.75 MLD of sewage is generated from Erode City Municipal Corporation limit. The Corporation has installed a sewage treatment plant of capacity 50.55 MLD at peelamedu Village, Vendipalayam. At present, 15000 Households are connected to sewage treatment plant through UGDSS. 6.00 MLD of sewage generated from these 15000 households is conveyed to sewage Treatment Plant (STP). The treated sewage after meeting the standards is discharged into perumpallam odai which finally joins with River Cauvery. The UGSS for another 75000 Households will be completed before May 2022. The Sewage generated from 10000 Households is treated through septic tank. The seepage Collected from this septic tank will be treated in STP so that no sullage is mixed in River Cauvery in future.


Commissioner.


Erode City Municipal Corporation.

Copy to

1. Commissioner of Municipal Administration, Chennai - 600 028

TIME FRAME FOR IMPLEMENTING SOLID WASTE MANAGEMENT RULES 2016

S.No	ACTION PLAN	TIMELINE
1	100% Door to Door collection	Achieved
2	100% source segregation	Achieved
3	Implementation of Solid waste management Rule 2016	Enforced
4	Implementation of plastic waste management Rule 2016	Enforced
5	100% Processing and Disposal of wet waste	Achieved
6	100% Processing and Disposal of saleable dry waste	Achieved
7	100% Processing and Disposal of C& D Waste	Achieved
8	100% Disposal of E-Waste	Achieved
9	100% Processing and Disposal Non – Saleable dry Waste	31-12-2021
10	Bio-mining in Varapalayam dumping Yard	Completed
11	Bio-mining in Vendipalayam dumping Yard	31-12-2021
12	Bin free city in residential areas	Achieved
13	Formation of SWM monitoring committee at municipal corporation level	Already Formed
14	Communicating the Reduce Reuse Recycle Concept to the community	Continuous process

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The Chief Secretary to Govt. of Tamil Nadu,
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....Respondent(s)

**JOINT COMMITTEE REPORT FILED ON
BEHALF OF THE RESPONDENT – TAMIL
NADU POLLUTION CONTROL BOARD**

**Advocate for Respondents No.1
Thiru. Kasirajan
Advocate, Chennai.**

Date: 19.11.2020

